

Tripura Electric Supply Conditions, 1985

No. 236.

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TRIPURA



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GAZETTE

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Friday, November 8 1985 A D
Kartika 17, 1907 S. E.

PART-I—Orders and Notifications by the Government of Tripura,
the High Court, Government Treasury etc.

Government of Tripura
Public Works Department
Tripura, Agartala

No. F. 38(8)-PWD(W)/77

Dated, Agartala, the 9th October, 1985

NOTIFICATION

In exercise of the Powers conferred by Sub-section (2) of section 21 of the Indian Electricity Act, 1910 (IX of 1910) and in supersession of the Notification No. F. 13(8)-RP/58 dated 29th December, 1960, of the late works and building Department of the Tripura Administration, the State Government hereby sanctions the following conditions of supply of the Public Works Department of the Government of Tripura, the Licencee, to regulate the relations of the Licencee with persons who are intend to become consumers, namely: -

1. (1) Short title and commencement :- These conditions may be called the Tripura Electric Supply conditions, 1985.
- (2) They shall come into on the date of their publication in the Official Gazette

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- (2) They shall come into on the date of their publication in the Official Gazette.

PART—I

2. Definition:—In these conditions, unless the context otherwise requires,—

- (a) "Act" means the Indian Electricity Act, 1910.
- (b) "Consumer" means any person who is supplied the energy by the licensee or whose premises are, for the time being, connected for the purpose of supply of energy by the licensee;
- (c) "Date of presentation" means the second day after the date of any bill tendered by the licensee;
- (d) "Licencee" means the Public Works Department of the Government of Tripura;
- (e) "Motive Power" means the electrical energy consumed for the purpose of production of manufacture for gains;
- (f) "Small Power" means motive not exceeding 1 H. P. or 250 Watts, but does not include motive power if the total power consumed in a premise for motors of 1 H. P. or lesser capacity, whatever be its number, exceeds 1 H. P.
- (g) "Month", in relation to power consumed, means a calendar month and includes a month starting from a particular date of a month and ending with the preceding date of the following month.

3. Application and agreement for supply:—

- (a) Application and agreement for supply of electrical energy shall be made in the form attached hereto (Appendix--A) obtainable free of cost at the local office of the licensee. The application shall be signed by the owner or the occupier of the premises for which supply is required. Any assistance and information required for filling up the form will be given to the applicant at the local office of the licensee.
- (b) If the supply is required for motive power, the applicant shall State the purpose for which the motive powers are required.

4. Notification before connection:—

The intending consumer shall give at least one month's notice the supply is required.

5. Notice for fixing the position of Service Meter, etc.:

Upon receipt of the requisition for supply, seven clear days notice shall be given by the licensee to the applicant for supply or to the Contractor acting on his behalf, or his representative to meet the Engineer of the licensee for the purpose of inspecting the premises and fixing the point for entry of supply mains and the position of the mains, cut-out or circuit breakers and meters. The licensee will in no case fix

meters and main cut-outs, not allow the same to remain in any position which entails entry of its employees into purdah or religious quarters and thereby causes inconvenience.

6. Quotation for laying Service line :-

- (a) The position for the service having been agreed upon, as provided for in conditions No. 5 above, the licensee shall, thereafter, submit to the applicant a quotation of the estimate of the cost of carrying out the work. The quotation having been accepted, the applicant shall be required to deposit the amount of the estimate with the licensee before the service is laid. The deposit having been duly paid, order shall be issued for the work to be put in hand and the amount so deposited shall be subsequently adjusted, if necessary, on compilation of the figures of the actual cost of the service line. Other conditions being equal, service line shall, as far as possible, be laid in the order of the dates of receipt of the deposit money.

Provided that for the purpose of laying out the underground or overhead service line up to the required point of supply of power in the premises of the applicant, it shall be the responsibility of the applicant for making all necessary arrangement for access or passage to that point.

NOTE :

The service line, notwithstanding the a portion of the cost has been paid for by the consumer, shall remain the property of the licensee by whom it is to be maintained and who shall also have the right to use it for the supply of energy to any person.

- (b) If a consumer desires to have the position of the existing service line altered, the licensee shall carry out the work and, subject to other provisions relating to charges contained in part-II of these conditions, charge the consumer the cost for such service line as if it is a new service connection.

- (c) Service line for temporary illumination shall be laid by the licensee where possible and the cost incurred in laying and removing such service line shall be paid by the consumer in accordance with the clause (j) of CATEGORY-I of condition 27.

- (d) Where any difference or dispute arises as to the cost for laying or altering the position of service line, the matter shall be referred to the Electrical Inspector for Tripura who shall decide the same.

- (e) The consumer requiring high voltage supply must provide and maintain at his expenses a locked and weather-proof enclosure of agreed design for the purpose of housing the licensee's metering equipment. Such an enclosure may be used by the consumer for his own similar metering equipment, but for no other purpose.

7. Service line :

(a) In respect of any property outside a Municipal area or a Notified area, where the Govt. is not the applicant for service line, the licensee shall lay free of charge not more than 30.48 meters of service line, as may be necessary, from his nearest distribution main to the outer limits of the said property in respect of which the requisition is made. If, however, the length of the service line from the nearest distribution main to the outer limits of the property is more than 30.48 meters, the entire cost of laying such line in excess of 30.48 meters as well as that of the service line within the property in respect of which the application has been made shall be borne by the consumer. The cost of laying such line in excess of 30.48 meters, as aforesaid, shall include the cost of the poles and fittings, where necessary.

Provided that the licensee shall bear proportionate cost of the first pole and fittings beyond 30.48 meters. This proportionate cost of the first pole and the fittings to be borne by the licensee shall be in the same ratio which the length of 30.48 meters bears with the length in excess of 30.48 meters.

The main cut-outs or fuses shall in all cases be inserted and sealed by the licensee free of cost to the consumer.

(b) The service of the licensee shall remain up to the house cut-out box. The size of service meter board, meter and fuse will be determined by the licensee's engineer. The applicant, while carrying out the installation, shall run his main upto the cut-out box leaving sufficient length of cable to connect the meter and other apparatus.

8. Consumer not to interfere with the supply main or apparatus :—

(a) The meter board, main, cut-out etc. must, on no-account, be handled or removed by anyone who is not the employee of the licensee. The seals which are fixed on the meters and the licensee's apparatus must, on no account, be broken.

(b) The consumer shall take all precaution for the safe custody of the equipments supplied to his premises by the licensee failure of which, will be an offence punishable under rule 141 of the Indian Electricity Rules, 1956.

9. Wiring of consumers premises :—

(1) For the protection of the consumer in particular and the public in general, it is necessary that the wiring of the consumer premises should conform to the Indian Electricity Rules and the rules of the Fire Insurance Company in terms of which the building is insured and be carried out by a licenced electrical contractor. The material used for wiring shall comply with the standards laid down in that behalf by the Indian Standards Institutions or equivalent. As soon as the consumer's installation is completed in all respects and tested by the Consumer's contractor, the consumer should submit to the licensee the wiring completion report. A form in this respect shall be supplied by the licensee. It is important that the conditions mentioned therein are fully complied with.

(2) As required by rule 45 of the Indian Electricity Rules, 1956, no electric installation work (including addition, alteration, repair and adjustment to existing installation), except such replacement of lamps, fans, fuse, switch, low voltage domestic appliances and fittings, as in no way after the capacity and the character of the installation, shall be carried out upon the premises on behalf of any consumer or owner for the purpose of supply of energy to such consumer or owner except by an electric contractor, licensee by the licencing Board, Tripura in this behalf and under the direct supervision of a person holding a certificate of competency issued or recognised by the licencing board, Tripura. Any person committing a breach of rule 45 shall render himself liable to punishment rule 139 of the said rules.

10. Apparatus on consumers premises:—

(a) All transformer, Switch-gear and other electrical equipments, belonging to the consumer and connected to the mains of the licensee, shall be maintained to the reasonable satisfaction of the licensee.

(b) In the case of high voltage consumers, suitable protection device, approved by the licensee, shall be used so as to afford full protection to the licensee's apparatus placed on the consumer's premises.

11. Procedure for testing installation by the licensee and fee:—

(a) Upon receipt of the completion test report the licensee shall notify to the applicant the time and the day when the licensee's representatives purposes to inspect and test the installation. It will then be the duty of the applicant to arrange that the representative of the wiring contractor, employed by him, is present at the inspection to give the licensee's representative any information that may be required by him concerning the installation.

(b) No connection shall be made until the consumer installation has been inspected and tested by the licensee and found satisfactory. No charge shall be made for the first test made by the licensee but subsequent test due to faults disclosed at the initial test shall be charged for in accordance with part-II of these conditions. Periodical test of the installation will also be under taken by the licensee at rates that may be ascertained from his local office.

(c) Before making the insulation test of the installation the wiring must be completed in all respect. All fittings, whether incandescend lamps, fans, motors, heating, Cooking or other apparatus, must be connected to the conductor, all fuses must be in place and all switches must be switched in the "on" position before the tests are carried out. Temporary wires or fittings or dead ends should not be included in the installation and no part of the work should be left incomplete.

(d) A pressure of 500 volts will be applied between the installation and earth. The insulation resistance of earth, after one minutes electrification, shall be such as will not cause a leakage from the installation exceeding one five thousandth part of the maximum current

(e) The test between the poles should give at least half the result of that to "earth".

(f) Manufacturer's test certificate in respect of high voltage apparatus shall be produced, if required by the licensee.

12. Extension and alteration :-

Should the consumer at any time, after the supply of energy has been commenced, increase the number or size of lights, fans or motor etc. on his premises or in any way alter the position of his wiring therein, notice thereof shall be sent in writing to the licensee whose representative will call and inspect the alteration and, if necessary, change the meter and fuse and alter the service line. Failure to give notice may damage the supply system and render the supply liable to be summarily discontinued. During such time as may be required for alteration, addition or repairs, as aforesaid, the supply to the circuit which is being altered, added or repaired must be entirely disconnected and it shall remain disconnected until the alterations, additions or repairs have been tested and passed by the licensee.

13. Failure of Supply :-

(a) Should at any time the licensee's service fuse or fuses fail, notice thereof should be sent to the licensee's local office or if there are Sub-stations, the nearest Sub-station. Only authorised employees, bearing the badge of the licensee, are permitted to replace these fuses in the licensee's cut outs. Consumers are not allowed to replace these fuses and they will render themselves liable to a heavy penalty if the licensee's seals, placed to protect his apparatus, are broken. The licensee does not allow his employee to carry out any repairs except replacement of fuses in the consumer's installation.

(b) The licensee shall not be liable for any claim for loss, damage or compensation whatsoever arising out of failure of supply when such failure is due, either directly or indirectly to war, mutiny, civil commotion, riot, strike, lock-out, fire, flood, tempest, lightening, earth-quake or other force, accident or causes beyond its control.

14. Access to premises and apparatus :-

The licensee's servant, possessing a written authority signed by the Engineer or Manager of the licensee, are entitled at all reasonable times and on informing the occupier to enter the premises to which the energy is supplied for the purpose of inspecting meters and for other purposes connected with the apparatus belonging to the licensee.

15. Security deposit :-

(a) The licensee may require any consumer to deposit security for the payment of his bills for energy supplied and for the value of the meter and other apparatus installed on his premises. No interest will be allowed on security deposits.

(b) The licensee shall be at liberty at any time to apply any security deposited towards payment or satisfaction of any money which shall become due or owing by the consumer. The licensee shall also be at liberty to demand enhanced security deposit from consumers at any time during the life of the contract. The balance of the security deposit will be returned to the consumer on the termination of the contract.

(c) The consumer may, at any time, with the previous consent of the licensee, transfer, the contract and its liabilities to any other person approved by the licensee.

16. Method of charging for current :—

(a) The price and method of charging for current supplied shall be such as any be fixed by the licensee from time to time subject to the provisions of the electricity (Supply) Act, 1948.

(b) Unless specified otherwise all rates refer to one point of supply.

17. Payment of Bills :—

(a) Bills should be raised at such intervals as may be decided and notified from time to time by the licensee.

(b) Bills should be paid at the licensee's local office within fifteen days from the date of their presentation.

(c) No rebate will be allowed if the bill is not paid within fifteen days from the date of their presentation.

(d) Notwithstanding anything contained in Sub-clause (a) every consumer shall be required to pay in advance a provisional fixed charge every month within the period as may be specified in a pass-book which shall be supplied to every consumer by the licensee. The provisional fixed charge, to be paid every month, shall be determined by the licensee and indicated in the pass-book on the basis of the average consumption of energy during the previous three months. The amount of rebate to be allowed in case where the provisional fixed charge is paid within the specified date shall also be mentioned in the pass-book. No rebate shall be allowed if the charge, as aforesaid, is not paid within the specified date. The provisionally fixed amount, so paid in advance, shall be adjusted against the next electric consumption bill. The consumer shall pay only the balance amount shown in the bill after such adjustment. If the provisional fixed charge, already paid, is more than the amount of the bill, the excess amount shall be adjusted towards the next provisional fixed charge on presentation of the bill along with the pass-book in the cash receiving counter of the licensee. Non-payment of monthly provisional fixed charge or, as the case may be, the bill, shall make the consumer defaulter for which the service connection shall be liable to be disconnected.

(e) The pass-book shall be drawn in accordance with the model

free of cost. The pass-book shall contain pages to cover a minimum period of five years, after which a new pass-book shall be supplied free of cost. If, however, there is any loss or damage within the aforesaid period, the consumer, on a written application made by him, shall be supplied with a duplicate copy of the pass-book on payment of rupees ten only.

(f) The bill which shall be delivered by the meter Reader-cum-bill Clerk on the spot or by post and the monthly provisional fixed charge shall be paid at the cash receiving counter on production of the bill along with pass-book or the pass-book only, as the case may be.

(g) If the consumer fails to pay any bill presented to him within the said period of fifteen days or the provisional fixed charge within the specified period, the licensee shall be at liberty to take action under sub-section (1) of section 24 of the Act and to cut off the supply after giving such consumer not less than seven clear days notice in writing, without prejudice to his right to recover the amount due. Where, however, any difference of dispute has been referred under the act to the Electrical Inspector for Tripura before the notice, as aforesaid, has been given by the licensee, the licensee shall not be at liberty to cut off the supply for failure to pay the dues except where the licensee has made request in writing to the consumer that the amount not deposited shall be deposited with the said Electrical Inspector and the consumer has failed to comply with such request.

(h) If the bill for energy is disputed, and if such bill is subject to a rebate for payment on or before the due date, it must be paid in full, without prejudice to the dispute, on or before the due date in order to obtain the rebate. In the case of other bills the consumer shall be deemed to have admitted the accuracy of the bill unless he lodges his objection with the licensee within seven days from the date of presentation of the bill. Any refund to which the consumer is subsequently found to be entitled will be adjusted in this subsequent bills.

(i) No payment against monthly provisional fixed charge or bill shall be accepted or the supply of energy, where it was disconnected, shall be resumed unless the arrear dues, if any, for consumption of electricity or other miscellaneous services are cleared in full.

(j) In no case should any payment be made without obtaining the official receipt of the licensee in relation to such payment.

18. Notice of removal:—

(a) Consumers about to vacate or subject their premises should give to the licensee a seven clear day's notice in writing, together with an opportunity for disconnecting the premises. If no such notice is given the consumer will be held responsible for energy consumption in the premises, in respect of which the licensee hold agreement for the supply of energy, untill the expiration of seven days from the date on which the notice of removal in writing has been received in its office.

(b) For the purpose of obtaining the temporary disconnection, (if so provided in the agreement), the consumer shall, before leaving his premises unoccupied and closed for a period exceeding two months, inform the licensee for reading the meter installed in the premises and disconnecting supply of energy during the period of such unoccupancy. In any other case, where temporary disconnection is not desired during the period of unoccupancy, the consumer, before leaving the premises, inform the licensee about his temporary unoccupancy and the location where the key may be obtained in order to enable the licensee's Engineer to remove the fuse whenever it is necessary to test the distribution mains in the consumers district. If, however, such temporary disconnection continues for a period of six months at the instance of the consumer, it will be treated to be a permanent disconnection and in the such case the consumer shall be required to pay all the charges for getting the reconnection, as if it is a new connection. In such case of temporary or permanent disconnection as aforesaid, the consumer shall not be required to pay monthly minimum charges :—

Provided that—

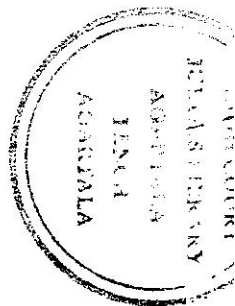
(i) the meter rent, if any, shall be continued to be paid so long such meter of the licensee remains in the consumer's premises at his instance. The charges for removal of meter as per provision contained in part—II of these conditions shall also remain payable ;

(ii) the consumer agrees to the extension of the terms of agreement, where necessary, by the period for which the monthly minimum charge has been exempted ; and

(iii) the reconnection fee as per provision contained in part -II of these conditions is paid before reconnection.

Provided further that if the consumer requires the reconnection before expiry of two months he shall be required to pay both the reconnection fee and the monthly minimum charges.

18. (c) When a consumer leaves his installation connected to the licensee's mains, but locks up the meter or otherwise makes it inaccessible for reading by the employees of the licensee during any billing time the consumer will be charged at the rate of monthly provisional fixed charge as mentioned in 17(d) above. If in the next time of billing, the meter is accessible for reading, the consumer will be charged actual consumption less the above monthly provisional fixed charges but subject to the monthly minimum. If on the other hand the meter remains inaccessible in the second time of billing also, the consumer will be served with 24 hours notice (section 20 of Act) to open his premises for the reading of the meters by any employee of the licensee at a fixed time and date ; if the meter is now made available for reading the consumer will be charged the actual consumption less the monthly provisional fixed charge(s) already billed for the period of inaccessibility, subject to the monthly minimum. If the meter remains inaccessible even after 24 hours notice the premises will be disconnected. For that period also monthly provisional fixed



charge will be charged to the consumer. If the meter is made accessible subsequent to the disconnection for purposes of reading the meter and settling accounts or for reconnection of the service as the case may be, consumer will be charged for the total periods of inaccessibility subject to the proportionate minimum for the period of inaccessibility of the meter up to the time of disconnection. If the consumer applies for reconnection, necessary fees will be collected before the reconnection.

19. Accuracy of Meters :—

Should the consumer disputes the accuracy of any meter, which is the property of the licensee, he may, upon giving notice and paying the prescribed fee, have the meter tested by the licensee or by the Electrical Inspector, Tripura, in accordance with section 26 of the Act. In the event of the meter being tested by the licensee and found to be beyond the limits of accuracy, as prescribed in the Indian Electricity Rules as in force from time to time, the testing fee shall be returned to the consumer and the amount of the bill adjusted in accordance with the result of the test taken with respect to the meter reading of three bills prior to the month in which the dispute has arisen, due regard being had to the condition or occupancy during the period. In the event of the test being under-taken by the Electrical Inspector for Tripura and the meter being found to be incorrect, the period during which the meter shall be deemed to have been incorrect, and the amount of energy supplied to the consumer during this period shall be decided by the Electrical Inspector for Tripura whose decision shall be final. Rent for the meter for the period of inaccuracy will not be charged by the licensee. The licensee may, however, remove the meter for the purpose of testing it in its laboratory.

20. Disconnection of supply due to Malpractices and theft of Energy :—

(a) When the licensee has reason to believe that a consumer has indulged in malpractices with reference to the supply of electricity to any service which is disconnected by the licensee or theft of energy or otherwise, the officer authorised in this behalf by the licensee, may, without prejudice to any other right, cause the supply of electricity to such consumer to be disconnected, after giving the consumer a reasonable opportunity of being heard.

(b) The S. D. O/Asstt. Engineer/Jr. Engineer/Overseer (Elec.) shall issue a show-cause notice to the consumer as to why the supply of electricity should not be disconnected for having committed the malpractice of supply of electricity to any service which is disconnected by the licensee, or theft of energy or otherwise and direct him to submit his explanation within 5 days (five) from the date of receipt of such notice.

(c) On receipt of the reply to the show-cause notice, the officers mentioned in (b) above, shall conduct an enquiry and pass suitable order within 3(three) days from the date of receipt of reply from the consumer either disconnecting or not disconnecting the supply and the said order shall be communicated to the consumer.

(d) If the supply is disconnected in pursuance of the order passed by the officers mentioned above, such supply may be restored on payment of double the assessed amount of loss sustained by the licensee and charges for reconnected of supply.

(e) The consumer may, however, make appeal to the Executive Engineer (Electrical) of his area against any order passed by the above officers for revision who on hearing both the parties concerned may pass such order as he may deem fit.

21. Discontinuance of supply :-

(a) If any consumer adopts any electrical appliance which is likely to effect injuriously the supply to other consumers or uses the energy supplied or deals with it in any manner so as unduly or improperly to interfere with the efficient supply of energy to another person by the licensee or fails to keep in proper order any meter belonging to him by which the supply is registered, the licensee may discontinue the supply so long as such an appliance is so adopted or the energy is so used or deal with or the meter is not kept in proper order, as the case may be.

(b) The licensee shall not be bound to give or continue the supply if the Electrical Inspector for Tripura or other competent person appointed by the Govt. of Tripura is satisfied that the electric supply line, fittings, works or any other apparatus within the said premises are not in good order and condition and are likely to affect injuriously the use of energy by the licensee or by other persons.

(c) Any consumer who, after having been duly notified, refuse to permit or fails to give an authorised representative of the licensee reasonable facilities to enter any premises to which energy is or has been supplied, for the purpose of testing or inspecting the installation of the consumer, shall be liable to have the electricity supply discontinued after the expiry of twentyfour hours notice given in writing in accordance with section 20 of the Act.

22. System of supply :—

Supply of energy shall be given by the licensee on the following system :—

- (i) Low voltage :—alternating current, single phase, 50 cycles, 230 volts between phase and neutral at the consumer's terminal ;
- (ii) alternating current, three phase, 50 cycles, 400 volts between phases at the consumer terminal ;
- (iii) High voltage :—

(a) alternating current, three phase, 50 cycle, 11,000 volts between phases at the consumer terminal ;

(b) alternating current, three phase, 50 cycle, 33,000 volts between phases at the consumer terminal.

23. Classification of installation.

A. C. System :—

(a) Two wires, single phase, 230 volts—

(i) general supply not exceeding 10 Amperes ;

(ii) motive power installation upto 1 H. P. in aggregate.

(b) Four-wire, three phase, 230 volts between phase wires and neutral general supply exceeding 10 Amperes.

(c) Three-wire, three phase, 400 volts between phase-Motive power installation of over 1 BHP.

24. General wiring conditions : —

(a) Mains—The consumer's mains shall, in all cases, be brought back to the licensee's points of supply and sufficient cable shall be provided for connecting up with the licensee(s) apparatus.

(b) Switches and Fuses : The consumer shall provide linked quick break main switches and a single pole fuse on each conductor except the neutral conductor which shall be fixed, as nearly as possible, to the licensee's meter board.

(c) Balance of installation :—If the connected load of any installation exceeds 10 Amperes at 230 volts, the installation shall be wired on the group system, separate neutral wires being brought back in each case to the licensee's point of supply. An approved type of double pole linked switch shall control each main circuit. The lamps, fans or any other apparatus, of which the installation consists, shall be so grouped that under normal working conditions the current will be balanced and no current will be flowing in the neutral wire.

(d) Medium voltage supply :—

With medium voltage supply, that is above 250 volts and upto 650 volts, the licensee's meter and service cut-outs shall be enclosed in a strong wooden or earthed metallic box which shall be provided by the licensee at free-of-cost suitable ventilated and provided with a shap, staple and lock. All wires between which a difference of potential of over 250 volts exists be made inaccessible to unauthorised persons or enclosed in an earthen metallic casing or conduct. A "Caution" Board printed in Hindi/English and the local language of the District shall be fixed thereon.

(e) Overhead mains :—In order to save the expense of long underground service on private property, a consumer may, with the licensee(s) approval, erect a pillar on that portion of his property which is nearest to the licensee's supply mains into which the service shall be laid and from which the consumer shall run overhead mains to his premises. These overhead mains shall constitute a portion of his installation and shall be laid in compliance with the Indian Electricity Rules in

may be fixed at the commencement of the overhead line at the consumer's cost, should be desire the same as an additional protection for his installation.

(f) Earthing:—Gas pipes shall on no account be used for earthing purposes.

(g) Domestic heating and Cooking:—A special circuit for heating and Cooking shall be run from the licensee's point of supply. Wall plugs used on these circuits shall be of the three pin point type, the third pin being an earth connection. Two pin plugs or lighting sockets shall not be allowed. All appliances used in the bathroom for heating or washing purposes or in any damp location must be effectively earthed.

(h) Plugs:—All plugs shall be switched on the live wire and not the neutral.

(i) Wiring:—Single leads shall not be allowed to be run separately in iron conduit.

(j) A. C. Motor Installation:—Motors shall be provided with control gear so as to prevent satisfactorily the maximum current demand from the Consumer's installation exceeding the limits given in the following schedule at any time under all possible conditions. Failure to comply with these regulations will render the consumer liable to disconnection from the supply on account of interference with the supply to other consumers.

| Nature of supply | Size of installation | Limit of maximum current demand. |
|------------------|---|--|
| Single phase | (i) Upto and including 1 BHP | Six times full load current. |
| Three phase. | (ii) Above 1 BHP and upto and including 5 BHP | Three times full load current. |
| | (iii) Above 5 BHP and upto including 15 BHP | Twice full load current. |
| | (iv) Above 15 BHP | One and a half time full load current. |

Motor circuits shall be controlled by a tripple pole linked switch protected by a no volt release and T. P. fuses (or overload releases). It is important that the release should be maintained in through working order. Wiring for motors shall be run with all three-phase wires bunched in a single matallic conduit; which shall be efficiently earthed throughout and connected to the frame of the motor from which two separte earth wires shall be run. The minimum size of the earth wire permitted is No. 14 SWG. All motors shall comply in every respect with the Indian

Motor above 1 BHP shall be wound for three-phase 400 volts between phase.

For safety of 3 phase motors installed by the consumer, single phase-preventer may be installed by him, if so desired.

(k) Power factor of apparatus :—The apparatus shall have a power factor of not less than 85 percent at normal working load.

Intending consumers are advised to consult the Engineer of the licensee before ordering their motors, as in some cases it may be practicable to relax the starting current limit dependent on the location and conditions of working.

25. Rights of the licensee and the Consumers not to be affected :—

Nothing in these conditions shall abridge or prejudice the rights of the licensee and the consumer under the Indian Electricity Act, 1910 or any rules thereunder and the Electricity (Supply) Act, 1948.

Standard Rates and charges.

26. (1) The licensee may, subject to Sub-section (1) of section 23 of the Indian Electricity Act, 1910, enter into special agreement for supply of energy in special circumstance or in the event of unusual large number of consumers.

(2) The licensee shall supply electric energy to a consumer according to the conditions specified in Part-I and the rate of tariff specified in this part :

Provided that an installation shall be in one and the same premise and shall not serve two or more premises under one ownership.

27. Rate of Tariff :—

The rate of tariff and charges for supplying electric energy by the licensee shall be under the following categories, namely :

CATEGORY—A Domestic purpose :—

(i) Lights and/or all types of fans, heating device, television, radio, refrigerator, air-condition, apparatus and all other appliances for domestic purpose (not maintained for private gain). This category will include schools, Colleges, hostels, Government offices, hospitals and religious premises.

(ii) Tariff for first 60 units consumed in each month, Rs. 0.70 per KWH, for other units in excess of first 60 units in each month, Rs. 0.85 per KWH:

(iii) Rebate—Rs. 0.10 per KWH.

(iv) the minimum monthly charge—Rs. 10/-.

CATEGORY—B—COMMERCIAL PURPOSE :—

(i) Lights and/or all types of fans, heading device, Television, radio, refrigerator, air-condition apparatus, lift-motor, pump and all other appliances for purposes of private gain including other small power. This category includes supply of power to Cinema halls.

(ii) Tariff for first 30 units consumed in each month, Rs. 0.70 per KWH. for all other units exceeding first 30 units consumed in each month, Rs. 0.90 per KWH.

(iii) Rebate Rs. 0.10 per KWH.

(iv) Minimum monthly charge Rs. 13/- per KW of connected load or a fraction thereof for each installation.

CATEGORY—C—Irrigation and other water works :—

(i) This tariff is applicable for each installation having motors for supply of motive power for irrigation and water works. But, power consumed for lights, and fans in pump house for irrigation and water works shall be charged at the rate prescribed for commercial purpose in category—B.

(ii) Tariff Rs. 0.45 per KWH.

(iii) Rebate Rs. 0.10 per KWH.

(iv) Monthly minimum charge shall be Rs. 9/- per KW of connected load or a fraction thereof for each installation.

CATEGORY—D—Industrial purpose :—

(i) This tariff is applicable for supply of motive power exceeding the limit of small power for industrial purpose. Each installation having motor and other industrial appliances including battery charges, welding transformer, shall fall under this category.

(ii) Tariff Rs. 0.50 per KWH.

(iii) Rebate Rs. 0.10 per KWH.

(iv) Monthly minimum charge (a) Rs. 12/- per KW of connected load or a fraction thereof for each installation for load upto 4 KW; (b) Rs. 20/- per KW of connected load or a fraction thereof for each installation having load exceeding 4 KW.

CATEGORY—E—Tea Garden :—

(i) This tariff shall apply for supply of motive power only. The power consumed for lights and fans in and around the factory premises shall be charged at the rate specified for commercial purpose in category—B.

- (ii) Tariff—Rs. 0.85 per KWH.
- (iii) Rebate—Rs. 0.10 per KWH.
- (iv) Monthly minimum charge (a) Rs. 12/- per KW of connected load or a fraction thereof for each installation having load upto 4 KW ;
(b) Rs. 20/- per KW of connected load or fraction thereof for each installation for load exceeding 4 KW.

CATEGORY—F—Public lighting purpose :—

- (i) This tariff shall apply to all public lighting system for streets, roads, lanes and parks.
- (ii) Tariff—Rs. 0.60 per KWH.
- (iii) Rebate—Rs. 0.10 per KWH.
- (iv) Monthly minimum charge shall be Rs. 10/- per KW of connected load or a fraction thereof for each installation.

CATEGORY—G—Bulk power supply :—

(i) This tariff shall apply to bulk supply consumer. A bulk supply consumer means a consumer, not covered by any other category specified in this part, who receives power at a particular point of supply for various purposes and who makes his own internal distribution arrangement of the power received by him.

2(a) For L.T. supply :—

- (i) Rate of tariff Rs. 0.90 per KWH.
- (ii) Rebate Rs. 0.10 per KWH.
- (iii) Monthly minimum charge Rs. 20/- per KW of connected load or a fraction thereof for each installation.

(b) For 11 KV Supply :—

- (i) Tariff Rs. 0.80 per KWH.
- (ii) Rebate Rs. 0.10 per KWH.
- (iii) Monthly minimum charge Rs. 20/- per KW or connected load or a fraction thereof for each installation.

(c) For 33 KV supply :—

- (i) Tariff Rs. 0.55 per KWH.
- (ii) Rebate Rs. 0.10 per KWH.
- (iii) Monthly minimum charge Rs. 20/- per KW of connected load or a fraction thereof for each installation.

(d) For 132 KV supply :—

- (i) Tariff Rs. 0.50 per KWH.
- (ii) Rebate Rs. 0.10 per KWH.
- (iii) Monthly minimum charge Rs. 20/- per KW of connected load or a fraction thereof for each installation.

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CATEGORY—H—Miscellaneous charges :—

(a) Temporary supply for lights and fans for festivals, ceremonies, public meeting etc..

(i) Tariff—Rs. 0.85 per KWH.

(ii) Rebate Rs. 0.10 per KWH.

(iii) Minimum charge Rs. 3/- per day per KW of connected load or a fraction thereof for each installation which shall be paid in advance.

(b) Temporary supply for lights and fans to commercial establishment which shall be include temporary Cinema, theatre, circus, exhibition, fare etc..

(i) Tariff Rs. 0.85 per KWH.

(ii) Rebate Rs. 0.10 per KWH.

(iii) Minimum charge Rs. 4/- only per day per KW of connected load or a fraction thereof for each installation which shall be paid in advance.

(c) Temporary supply for motive power :—

(i) Tariff Rs. 0.55 per KWH.

(ii) Rebate Rs. 0.10 per KWH.

(iii) Minimum charge Rs. 6/- only per day per KW of connected load or a fraction thereof for each installation which shall be paid in advance.—

CATEGORY—I Other charges :

(a) Monthly meter rent for :

(i) Single phase meter not exceeding 10 APM—Rs. 2/-.

(ii) Three phase meter Rs. 7/-

(iii) H, T. meter equipments, i.e. 1 KWH meter with M.D.I. and one RXVAN meter—Rs. 35/-.

(iv) TRI-VICTOR meter Rs. 135/-.

(b) With respect to testing of meter at the request of consumer, in the event it is proved after testing that the meter has no defect within the meaning of Indian Electricity Act, shall be,—

i) For each single phase meter Rs. 10/-

ii) For each three phase meter Rs. 25/-

iii) For each H.T. meter Rs. 50/-.

(c) For replacement of meter with a higher capacity owing to temporary increase of load shall be Rs. 15/- per meter, which shall be paid in advance.

(d) For replacement of fuse (not HRC) at consumers premises per call, shall be,—

i) For single phase supply Rs. 2/-

ii) For three phase supply Rs. 5/-.

iii) For H.T. supply Rs. 25/-.

(e) For installation of subtraction meter or additional meter at consumer's meter board shall be Rs. 150/-.

Note :—Where two or more meters are installed instead of one meter to suit the convenience of the consumer, reading of the main meter will be taken and billed for.

(f) Monthly meter rent for an additional meter shall be,—

i) For single phase meter, Rs. 2/-.

ii) For three phase meter, Rs. 7/-.

(g) There shall be no charge for test, inspection and connection of a new installation. But for any further test or inspection which may be found necessary owing to any fault in the installation or due to non-compliance with the condition of supply, the charge for each such additional test shall be Rs. 20/-.

(h) Dis-connection charges shall be,—

i) For single phase supply, Rs. 5/-.

ii) For three phase supply, Rs. 10/-.

iii) For H.T. supply Rs. 20/-.

i) Re-connection charge shall be,—

i) For single phase supply, Rs. 10/-.

ii) For three phase supply, Rs. 20/-.

iii) For H.T. supply, Rs. 40/-.

(j) Non-refundable temporary connection charges for all categories of load through a meter within a reasonable distance from the electric supply main, shall be,—

i) for 230 Volts, Rs. 30/- per installation.

ii) for 400 volts, Rs. 50/- per installation.

iii) The consumer shall supply all materials and service lines, as may be approved by licensee, from the nearest pole of the licensee. There shall be no dis-connection charge and meter rent for temporary connection.

Explanation :—For the purpose of this part, temporary connection means a connection for a continuous period not exceeding 15 days.

(k) For temporary connection the consumer shall pay, as security deposit, Rs. 4/- per KW or part thereof per day subject to a minimum of Rs. 50/- which is refundable after disconnection of the temporary connection and final payment of the energy bill by the consumer.

(l) The charge for changing of meter at the request of the consumer, in respect of permanent connection, shall be,—

i) for one phase meter Rs. 25/-.

ii) for three phase meter Rs. 50/-

(m) The charge for changing the position of the meter and the board within the same building, at the request of the consumer, when no addition in the service line is required, shall be,—

i) for one phase meter Rs. 25/-.

ii) for three phase meter Rs. 30/-:

Provided that while changing the position of the meter and the board, as aforesaid, if any addition in the service line is required, then actual cost shall be charged for such service line as if it is a new service connection and the charge for changing the position of the meter and the board shall be determined on an estimated cost, as normally charged for a new service connection.

(n) The charge for changing the meter by a larger one, owing to increase of load in respect of permanent connection, shall be,—

i) for one phase meter, Rs. 25/-:

ii) for three phase meter, Rs. 50/-:

Provided that such change of meter shall be subject to the permission of the licensee.

(o) The charge for deputing fusesmen with assistants for attending installation, permanent or temporary, or festival occasions or meeting or conference for 6 hours continuous service shall be Rs. 50/- per hours or a part thereof.

28. Penalty :-

(a) Every consumer shall pay a penalty of 50 (fifty) paise per unit per thirty days or part thereof for default in making payment of the provisional fixed charge within the specified date of electricity consumption bill within thirty days from the date of payment as may be mentioned in the bill.

(b) If the aforesaid bill is for minimum charge then the rate of penalty for default in making payment of the provisional fixed charge or the bill shall be Rs. 2/- only per thirty days or part thereof from the day following the due date of payment.

Provided that the amount of penalty for non-payment of a bill or monthly provisional fixed charge shall not be more than the amount of the bill or that of the provisional fixed charge excluding the meter rent.

Provided that the amount of penalty for such non-payment, as aforesaid, shall not be more than the gross amount to be paid by the consumer excluding the meter rent.

(c) Notwithstanding anything contained in this part no rebate shall be allowed if the payment of electricity consumption bill is not made within the due date of payment and the aforesaid penalty shall be in addition to the gross amount of the bill without rebate.

29. Security Deposit :

Every new consumer shall make security deposit against regular

payment of bill and safe custody of licensees' apparatus,—

- i) for a connected load upto 1KW, -Rs. 50/-;
- ii) for a connected load exceeding 1 KW to 2 KW for each installation Rs. 75/-;
- iii) for connected load exceeding 2 KW for each installation, Rs. 50/- per KW or part thereof.
- iv) for motive power for each installation, Rs. 20/- plus Rs. 50/- per KW or part thereof.

30. Other conditions.

(a) Monthly minimum charge shall not include meter rent.

(b) For Conversion of KW to KVA, power factor will be considered as 0.85 and for conversion of H.P. to KVA, H.P. rating shall be multiplied by 0.90 only.

(c) For connecting up an Installation, the consumer shall be charged the actual cost of the materials, labour and transportation and 15% of the total cost, as aforesaid as supervision charge, subject to the condition laid down in Clause(e).

(d) For extension or addition of service line to meet the increased maximum demand, the consumer shall be charged on the basis mentioned in Clause(c).

(e) When two or more connections are made from the same service and from the same meter board, the connection charge for each meter other than the first, if installed within the maximum distance of 2 metre, will be Rs. 15/- only.

(f) The licensee may not supply energy for any premises unless the consumer concerned agrees to pay a minimum annual sum equal to an 15% of the cost of the service line required to comply with the requirements.

31. Tariff not supply in inter-state power supply :—

The tariff mentioned in this part shall not apply in the case of inter state power supply which shall be regulated by separate agreement.

32. Repeal and saving :

(1) The notification No. F.13(8)-RP/85 dated 29th December, 1960, of the late works and Building Department of the Tripura Administration relating to condition of supply of the Tripura Electric Supply Undertaking, as amended from time to time, is hereby repealed.

(2) Notwithstanding such repeal anything done or action taken under the provisions contained in the aforesaid notification shall be deemed to be respectively done or taken under the corresponding provision of these conditions.

S. N. CHATTOPADHYAY
SECRETARY : P.W.D.



APPENDIX—"A"

Form of Requisition for supply of energy under condition 3 of the rules and conditions of, supply.

Public Works Department, Government of Tripura, Agartala.

o
ir,

I/We hereby require you, in accordance with clause VI of the schedule to the Indian Electricity Act, 1910 within one month or within such longer period as the Electrical Inspector for Tripura may allow, from the date of this requisition to supply energy for the premises owned/occupied by me/us.

I/We further require you to supply me/us with the necessary meter/meters on hire in terms of section 26 of the Indian Electricity Act, 1910. We agree to give you such security as may be required for the price of a meter/meters whenever called upon to do so.

2. Applicant's name
Occupation/Designation.

* Class of premises.

House No. and/or
Name of the premises.

Street Town Village or Taluk.

Locality
Owned/Tended by.

3. The following are my/our requirements :—

A. Domestic or Residential :

No. of points Wattage Total Wattages.

(a) Lights & Fans.

(b) Heating & Small Power.

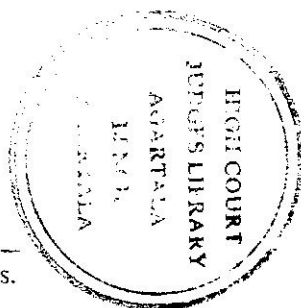
B. Commercial :

No. of point Wattage Total Wattages

(a) Lights & Fans.

(b) Heating & Small Power.

Residence, office, shop, hotel, hospital, theatre, educational building



C. Industrial Power :

Motor and/or No. of H. P. and Total pur-
apparatus. points. KW H. P. and KW pose

- (a) Low voltage
- (b) Medium voltage
- (c) High voltage

D. Other purposes :

4. Total connected load applied for.....Watts/Kilowatts.

5. This requisition is for

- (1) A new Service.
- (2) A sub-service from one existing Service. The name and address of the Consumer whose service is to be tapped. His service No. is.
- (3) An extension to my existing installation from service No
- (4) A re-connection of Service No.
- (5) A change of name from Service No.
- (6) The system of wiring will be.
- (7) The wiring work will be carried out by:—

Name

Address

Applicant's signature

Present address.

Date the day of 19

Notes :-1. The applicant is requested to complete the clause regarding to this requisition and to strike out the clause which are inapplicable.

2. Under clause VI(I) 1st proviso of the Schedule to the Indian Electricity Act, 1910, the licensee shall not be bound to comply with any such requisition unless and until the person making it—

- (a) Within fourteen days after the service on him by the licensee of a notice in writing in this behalf tenders to the licensee a written contract in the form, approved by the State Government duly executed and with sufficient security binding himself to take the supply of energy for not less than two years to such amount as will assure to the licensee at the current rates charged by him an annual revenue not exceeding 15 per centum of the cost of the service line require to comply with the requisition ; and
- (b) if required by the licensee so to do, pays to the licensee the cost of so much of any service line as may be laid down or

placed for the purposes of the supply upon the property in respect of which the requisition is made and of so much of any service line as it may be necessary for the said purposes to lay down or place beyond one hundred feet from the licensee's distributing mains, although not on that property.

3. In lieu of the contract referred to in Note 2(a) above, the licensee is prepared to accept a declaration in the following form, subject to deposit of any required securities by the applicant.

DECLARATION

I/We hereby declare that I/we desire to have and agree with the licensee to take a supply of energy for the above mentioned purposes for a period of not less than two years from the date of commencement of the supply and to be bound by the provisions of clause VI of the Schedule to the Indian Electricity Act, 1910, and by the licensee's charges, appropriate tariffs applicable to me/us and conditions of supply as are from time to time in force.

Applicant's signature.

APPENDIX—"B"

GOVERNMENT OF TRIPURA
PUBLIC WORKS DEPARTMENT
(ELECTRICITY WING)

CONSUMER'S PASS BOOK

Ensure proper wiring and earthing to
avoid accident.

Name :—

Address :—

Consumer No.

Pass Book No.

1. Name of the Consumer :—
(Block Letter)
2. Son/daughter/ Wife of :—
3. Address :—
 - a) Permanent :—
 - b) Present :—
4. Particulars of Security deposit :—
 - a) Connected load.....Amount.....
Challan No. and date.....
 - b) Connected load.....Amount.....
Challan No. and date.....
5. Location of the Consumer :
6. Category of Consumer :—
7. Monthly fixed amount Payable and the due date :—
8. Consumer No. :—
9. Department Code No. :—
10. Remarks :—

*Signature of
Officer-in-Charge.*

*Signature of the Consumer.
(Full Name)*

ATTENTION

1. An amount of Rs. (Rupees) only shall be paid within of each month as advance against the consumption of electricity and this will be adjusted in the next bill. Non payment of above amount will make the consumer defaulter and as such the service-connection is liable for dis-connection. Entries in this book are subjected to further verification with the original records for settlement of dispute, if any. Hence Consumers are requested to preserve original records, viz. money receipts, bills etc. for thier own interest.
2. Any unauthorised extension of line for consuming energy is punishable under The Indian Electricity Act, 1910.
3. In case this book is lost, duplicate copy may be available at a cost of Rs. 10,-(Rupees ten) only.
4. While making correspondence, please quote your consumer No.
5. In case of energy bills not paid within the due date, pro-rata reduction on the amount of rebate and penalty shall be made for the advance paid.

NOTE

1. The fact that a Consumer has not received his bill for any particular Period will not mitigate his liability for payment of the Charges for energy Consumed. In his own interest, therefore, every consumer who does not receive his bill(s) regularly should enquire about it from the local office where the bill(s) is are payable.
2. Non-receipt of bill is not a valid excuse for failure to make payment within due date. Duplicate bill may be obtained from the local office on demand.
3. Bill(s) must be presented by the Consumers at the time of payment.
4. Payment of Govt. bill(s) can be made by Cheque on State Bank of India. The Bill(s) should be sent with the Cheque (s).
5. Failure to pay exact amount by the due date will render the consumer liable for disconnection and the supply will be reconnected only after payment of arrears as well as reconnection Charges as per rules.
6. Any Complain regarding the accuracy of the bill must be made within due date of payment.

7. Disputed bill(s) must be paid in full under protest within due date to avail the rebate. Adjustment, if any, will be made subsequently.
8. All Communications in respect of the bill(s) shall be addressed to the local office where the bill(s) is/are payable quoting the consumer's number.
9. In case the consumption is felt faulty and intended to have the meters Checked, application with requisite fee may be submitted to the billing authority. Fee is refundable if the meter is found defective, otherwise not.
10. Every payment [in connection with energy Charges only] should be entered into Pass Book. The consumers are requested to ensure before leaving the Cash counter that payments made are duly entered into Pass Book and authenticated by dated signature.
11. Any un-authorised extension of line for consuming energy is punishable under the Indian Electricity Act, 1910.

| Sl. No. | Period of the bill/ Advance | Units Charged | Particulars of Amount paid | | | Signature of Cashier/ Bill collector | Remarks |
|---------|-----------------------------|---------------|----------------------------|-------------|------|--------------------------------------|---------|
| | | | Amount | Receipt No. | Date | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1 | | | | | | | |
| 2 | | | | | | | |
| 3 | | | | | | | |
| 4 | | | | | | | |
| 5 | | | | | | | |
| 6 | | | | | | | |

N.B.—The Consumers are requested to fill up the Col. Nos. 2, 3 and 4.